

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4005

ANSWERED ON:19.02.2014

PARKING CHARGES

Thakur Shri Anurag Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a): whether the Government is aware that additional money is being charged for car parking in flats being constructed by various Government bodies, development authorities and developers in the country;
- (b): if so, the details thereof along with the views of the Government in this regard;
- (c): whether the Government proposes to formulate certain regulations to check this as an unfair practice as stilt or open parking is a part of common area;
- (d): if so, the time by which the said regulation are likely to be formulated; and
- (e): if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

- (a): Master Plan preparation, Town & Country Planning rules, permission of construction of buildings and related bye-laws are State subject / subject of Urban Local Bodies (ULBs) and Ministry of Urban Development (MoUD) does not play role in this process. Therefore, this information is not available with MoUD.
- (b): Question does not arise.
- (c) & (d): As per the information provided by the Ministry of Housing and Urban Poverty Alleviation (M/o HUPA), the Ministry of HUPA has introduced the Real Estate (Regulation & Development) Bill, 2013 in Parliament, in order to provide uniform regulatory environment to enforce disclosure, fair practice and accountability norms in real estate transaction (buying or selling). The Bill covers the 'covered garage' under the definition of 'apartment' which can be sold. Further, this Bill covers the common basements, parks, play areas, parking areas and common storage places under the definition of 'common areas' which cannot be sold independently. The matter is under consideration and time-line cannot be set.
- (e): Does not arise.